for placement and intensive industrial training of the students. It has further been decided that there will be a Monitoring Committee to ensure quality as well as availability of infrastructure in different colleges for these courses. SC/S7/aBC

Tribals in Orissa 19

49. SHRI BHARTRAHARI MAHTAB : SHRI RANJIB BISWAL :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether 90% of tribals in Orissa are living below the poverty line;

(b) if so, the reasons therefor;

(c) whether the Government propose to take any measures to uplift the living standard of these tribals;

(d) if so, the details thereof;

(e) whether these tribals have been rehabilitated under Indira Awas Yojna;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) According to the estimates of Planning Commission on Poverty for 1993-94, 71.26% and 64.85% of tribals of Orissa are still below the poverty line in rural and urban areas, respectively.

(b) The Topographical disadvantage of tribal areas, forest and hill based under developed economy etc, are responsible reasons for the poverty of the tribals.

(c) and (d) Various poverty alleviation programmes including programmes under Human Resource Development are being implemented under Tribal Sub Plan strategy. In addition, various Central and Centrally sponsored programmes are also being implemented by the States/UTs in addition to exclusive State Plan programmes to uplift the standards of Scheduled Tribes population.

(e) to (g) The information is being collected from the Government of Orissa.

11, 4-50

Infiltration of Bangladeshi Refugees in Orissa

50. SHRI BHARTRAHARI MAHTAB : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a large concentration of Bangladeshi refugees in the coastal areas of Orissa

specially in Baleswar, Bhadrak, Kendrapada, Jagatsinghpur and Puri districts;

(b) if so, the reasons therefor; and

(c) the steps taken by the Union Government to check infiltration of Bangladeshis in Orissa?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) In view of the long and porous border with Bangladesh and also on account of various push and pull factors, Government are aware that Bangladeshi infiltrators have managed to sneak into various places including Orissa.

(c) A series of measures have been taken by the Government to curb the problem of infiltration of bangladeshi nationals into India. These measures include raising of additional battalions of Border Security Force, reduction of gaps between the border outposts, intensification of patrolling both on the land and the riverine border, accelerated programme of construction of border roads and fencing, increase in the number of outpost towers, provision of surveillance equipments etc. The matter has also been taken up with the Government of Bangladesh on various occasions. The progress of these measures is reviewed regularly at various levels.

The Government of Orissa has informed that all officers in charge of Police Stations of bordering areas have been instructed to keep close watch and verify the visitors in their jurisdiction. They have also been instructed to collect advance intelligence regarding any newcomer other than Indians. The District Administrations have been requested to check the family members of Bangladeshi settlers while preparing voters list and collecting revenue. They have been requested to take action for eviction of unauthorised settlers.

[Translation]

150-51

Fertilizer 10 Farmers

51. SHRI KANTILAL BHURIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have made adequate arrangement to make available fertilisers to the farmers;

(b) if so, whether cases of blackmarketing and irregularities in the sale of fertilisers have been noticed by the Government; and

(c) if so, the steps taken by the Government to check the blackmarketing and irregularities prior to the start of Monsoon season?

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THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) Urea is the only fertiliser under price, distribution and movement control. For Rabi 98-99, State-wise demand for urea was assessed and arrangements made for its supply as per the requirement of States both from the indigenous sources and imports. As all other fertilisers have been decontrolled, their availability is regulated by the market forces of demand and supply opperating within the parameters of Concession Scheme of the Department of Agriculture & Cooperation.

(b) and (c) One case of blackmarketing of fertilizers in Rajasthan and 13 cases of sales of substandard fertiliser mixtures in Kerala have been reported by the State Governments during the current season. The State Governments have stepped up the vigil at their end and are taking action under Essential Commodities Act, 1955 against those indulging in such practices as hoarding, blackmarketing etc. of fertilizers.

[English]

15:

Threat to Christian Missionaries

Marin

52. SHRI P.C. THOMAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any kind of threat has been issued by some organisations at Nasik to leave Christian Missionaries from Maharashtra within a stipulated time;

(b) if so, the details thereof;

(c) the action taken against those organisations;

(d) whether some organisations have claimed that one or two Districts in Maharashtra will be made 'Christians free' districts soon; and

(e) if so, the action taken by the Government to check any eventuality in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) According to available information, Dharam Raksha Samiti, in a convention held in Peth, District Nasik, on 5th January 1999, passed a resolution that the alien religions should wind up their activities and close their offices in Peth Taluka by 31st March, 1999, failing which the alien religious institutions would be responsible for any clashes that may take place after that date. The tribals converted to Christianity were also asked to return to their original religion. A case has been registered at PS Peth in this connection.

Dual Citizenship

53. SHRI S.S. OWAISI : DR. ULHAS VASUDEO PATIL : SHRI SURESH WARPUDKAR : SHRI PRASAD BABURAO TANPURE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to grant dual citizenship to the NRIs;

(b) if so, the details thereof;

(c) whether this was a long pending demand of NRIs for investment in India;

(d) the details of other facilities to be available to NRIs under this dual citizenship;

(e) the extent to which this decision is likely to increase the investment by NRIs in India;

(f) whether the Committee constituted for this purpose have submitted its report; and

(g) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) No decision in regard to grant of dual citizenship has been taken as yet.

(f) and (g) The committee is yet to be constituted. A proposal in this regard is under consideration. $1 \le 2 - 2 \le 3$

Cases Involved in Demolition of Babri Masjid

54. <u>DR. SUBRAMANIAN</u> SWAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have registered cases against the persons in the demolition of the Babri Masjid that occurred on December 6, 1992;

(b) if so, the number of persons chargesheeted thereafter;

(c) whether a Commission of Inquiry is also investigating the matter;

(d) if so, the details thereof; and

(e) the time by which the report from the said Commission is likely to be received?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Central Bureau of Investigation has chargesheeted 49 persons in connection with this matter.

(c) to (e) A Commission of Inquiry consisting of Justice Shri Manmohan Singh Liberhan was